

**FIR No.84/19**  
**PS:IP Estate**  
**U/s:420/467/468/471/120B IPC**  
**State Vs. Ajij @ Aziz**

08.09.2020

This is an application u/s 438 Cr.PC seeking anticipatory bail moved on behalf of applicant /accused.

Present: Sh. Balbir Singh, Id. Addl. PP for the State.  
IO/ Inspector Ashok Kumar.  
Sh. Pradeep Sharma, Advocate for applicant/ accused.

Matter is taken up through Video Conferencing on account of COVID-19 lockdown.

Reply of bail application already filed. Copy thereof already supplied to Id. Counsel of applicant.

On joint request for taking up the matter by way of physical hearing, the present application is directed to be listed for physical hearing on **26.09.2020** at 12:30 pm.

**IO is bound down for next date and time.**

VIDYA  
PRAKASH

Digitally signed  
by VIDYA  
PRAKASH  
Date: 2020.09.08  
15:53:31 +0530

(Vidya Prakash)  
Addl. Sessions Judge (Electricity)  
Central District/ THC/Delhi  
08.09.2020

**Bail Application No.517/2020  
FIR No.84/19  
PS:IP Estate  
U/s:420/468/471/120B IPC  
V.K. Jain Vs. State & Anr.**

08.09.2020

This is an application u/s 439(2) Cr.PC for cancellation of bail moved on behalf of applicant /complainant.

Present: Sh. Sanjay Rathi, Advocate for applicant/complainant.  
Sh. Balbir Singh, Id. Addl. PP for the State.  
IO/ Inspector Ashok Kumar.  
Sh. Pardeep Sharma, Advocate for non-applicant/ accused, Mst. Waziran.

Matter is taken up through Video Conferencing on account of COVID-19 lockdown.

Reply of application already filed on behalf of State. Copy thereof is stated to be already supplied to Id. Counsel of applicant/ complainant as well as to Id. Counsel of non-applicant/ accused.

Record shows that non-applicant has not filed reply of present application till date.

On request, non-applicant is granted another opportunity to file written reply, if any of the present application on or before next date with advance copy to opposite side.

It is informed that chargesheet has already been filed and the matter is pending in the Court of Sh. Rishabh Kapoor, Id. MM, Central, THC, Delhi.

**TCR be called for the next date of hearing for perusal of the Court.**

On joint request for taking up the matter by way of physical hearing, the present application is directed to be listed for physical hearing on **26.09.2020** at 12:30 pm.

**IO is bound down for next date and time.**

**VIDYA  
PRAKASH**  
(Vidya Prakash)  
Addl. Sessions Judge (Electricity)  
Central District/ THC/Delhi  
08.09.2020

Digitally signed by  
VIDYA PRAKASH  
Date: 2020.09.08  
15:54:01 +0530

**Bail Application No.914/2020  
FIR No.84/19  
PS:IP Estate  
U/s:420/468/471/120B IPC  
Shakir Vs. State**

08.09.2020

This is an application u/s 438 Cr.PC seeking anticipatory bail moved on behalf of applicant /accused.

Present: Sh. Balbir Singh, Id. Addl. PP for the State.  
IO/ Inspector Ashok Kumar  
Sh. Sanjay Rathi, Advocate for complainant.  
Sh. Nagendra Prabhakar, Advocate for applicant/ accused.

Matter is taken up through Video Conferencing on account of COVID-19 lockdown.

Reply of bail application already filed. Copy thereof already supplied to Id. Counsel of applicant.

On joint request for taking up the matter by way of physical hearing, the present application is directed to be listed for physical hearing on **26.09.2020** at 12:30 pm.

**IO is bound down for next date and time.**

**VIDYA  
PRAKASH**  
(Vidya Prakash)  
Addl. Sessions Judge (Electricity)  
Central District/ THC/Delhi  
08.09.2020

Digitally signed by  
VIDYA PRAKASH  
Date: 2020.09.08  
16:01:24 +0530

**Bail Application No.1123/2020  
FIR No.11/2020  
PS:Lahori Gate  
U/s:419/506 IPC & 66 C IT Act  
State Vs. Sushil Kumar**

08.09.2020

This is an application u/s 438 Cr.PC seeking anticipatory bail moved on behalf of applicant /accused.

Present: Sh. Balbir Singh, Id. Addl. PP for the State.  
SI Sandeep Singh is present on behalf of IO.  
Sh. Brij Pal Singh, Advocate for applicant/ accused.

Matter is taken up through Video Conferencing on account of COVID-19 lockdown.

Reply of bail application filed. Copy thereof supplied to Id. Counsel of applicant electronically.

At the outset, Ld. Addl. PP has raised an objection as to the maintainability of the present bail application on the ground that both the offences invoked against the present applicant/ accused till date, are bailable in nature and therefore, the anticipatory bail application is not maintainable under the law.

In view of the reply filed by concerned SHO and the aforesaid submissions made by Id. Addl. PP on behalf of State, Id. Counsel of applicant/ accused seeks permission to withdraw the present bail application.

In view of above-said facts and circumstances, the present application is dismissed as withdrawn.

Copy of this order be given dasti to both the sides electronically, as per rules.

**VIDYA  
PRAKASH**

(Vidya Prakash)

Addl. Sessions Judge (Electricity)  
Central District/ THC/Delhi  
08.09.2020

Digitally signed  
by VIDYA  
PRAKASH  
Date: 2020.09.08  
15:53:50 +0530

**FIR No.84/19**  
**PS:IP Estate**  
**U/s:420/467/468/471/120B IPC**  
**State Vs.Sukha @ Imran Khan**

08.09.2020

This is an application u/s 438 Cr.PC seeking anticipatory bail moved on behalf of applicant /accused.

Present: Sh. Balbir Singh, Id. Addl. PP for the State.  
IO/ Inspector Ashok Kumar.  
Sh. Pradeep Sharma, Advocate for applicant/ accused.

Matter is taken up through Video Conferencing on account of COVID-19 lockdown.

Reply of bail application already filed. Copy thereof already supplied to Id. Counsel of applicant.

On joint request for taking up the matter by way of physical hearing, the present application is directed to be listed for physical hearing on **26.09.2020** at 12:30 pm.

**IO is bound down for next date and time.**

**VIDYA  
PRAKASH**

Digitally signed by  
VIDYA PRAKASH  
Date: 2020.09.08  
15:54:32 +0530

(Vidya Prakash)  
Addl. Sessions Judge (Electricity)  
Central District/ THC/Delhi  
08.09.2020

**FIR No.84/19**  
**PS:IP Estate**  
**U/s:420/467/468/471/120B IPC**  
**State Vs. Fazar Mohd.**

08.09.2020

This is an application u/s 438 Cr.PC seeking anticipatory bail moved on behalf of applicant /accused.

Present: Sh. Balbir Singh, Id. Addl. PP for the State.  
IO/ Inspector Ashok Kumar.  
Sh. Pradeep Sharma, Advocate for applicant/ accused.

Matter is taken up through Video Conferencing on account of COVID-19 lockdown.

Reply of bail application already filed. Copy thereof already supplied to Id. Counsel of applicant.

On joint request for taking up the matter by way of physical hearing, the present application is directed to be listed for physical hearing on **26.09.2020** at 12:30 pm.

**IO is bound down for next date and time.**

VIDYA  
PRAKASH

Digitally signed  
by VIDYA  
PRAKASH  
Date: 2020.09.08  
15:54:42 +0530

(Vidya Prakash)  
Addl. Sessions Judge (Electricity)  
Central District/ THC/Delhi  
08.09.2020